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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

MA 1656/99
OA 1971/98

New Delhi this the 4th day of August, 1998

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

Sunder Lal Arora,
Sr. PA/PS to Chairman,
Railway Claims Tribunal,
2, Rajpur Road, Delhi-54

R/O 36, Rama Park/Delhi Kishanganj,
Delhi-110007.

(By Advocate Shri G.D. Bhandari)

...Applicant

Versus

1. Union of India through the
General Manager,
Northern Railway Baroda House,
New Delhi.

2. The Secretary,
Ministry of Railways,
Railway Board/Rail Bhawan,
New Delhi.

3. The Chairman,
Railway Claims Tribunal,
2, Rajpur Road, Delhi-110054

(By Advocate Shri H.K. Gangwani, learned
counsel with Sh. D.S. Jagota)

...Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Applicant has filed MA 1656/99 seeking permission to withdraw the OA at this stage on the ground that he is likely to get reliefs from the respondents shortly. He has, therefore, prayed that, in case any grievance still survives, he may be permitted to take any further steps in accordance with law.

2. In view of the above, permission to withdraw the OA is granted. Accordingly OA 1971/98 is disposed of as withdrawn, leaving it open to the applicant to take such remedies as open to him in accordance with law.

Biswas
(S.P. Biswas),
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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